

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
NAVRANG ROADLINES PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	NAVRANG ROADLINES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	08/06/2000
3. Authority under which Corporate Debtor is incorporated / registered	Roc-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U06301GJ2000PTC038173
5. Address of the registered office and principal office (if any) of Corporate Debtor	G-12-13 Vijay Plaza, Opp. Abad Dairy Kankaria Road, Ahmedabad - 380022
6. Insolvency commencement date in respect of Corporate Debtor	24/02/2020 (Certified copy of order received on 28/02/2020)
7. Estimated date of closure of insolvency resolution process	24/08/2020
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	SACHIN DINKAR BHATTBHATT Reg. No.: IBBI/IPA-003/IP-N000138/2017-2018/11514
9. Address & email of the interim resolution professional, as registered with the board	A-103, Yogiraj Villa 2, Behind ISCON Heights, Kunal Cross Roads, Gotri- Laxmipura Road, Gotri, Vadodara, Gujarat. Email : sachin.bhattbhatt@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	212, Atlantis K-10, B Tower, Opp Honest Restaurant, Near Genda Circle, Sarabhai Road, Vadodara -390 007, Gujarat. Email: sachin.bhattbhatt@gmail.com
11. Last date for submission of claims	13/03/2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not applicable as of now 3.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NAVRANG ROADLINES PRIVATE LIMITED** on 24/02/2020 (Certified Copy of order received on 28/02/2020).

The creditors of **NAVRANG ROADLINES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **13 MARCH 2020**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

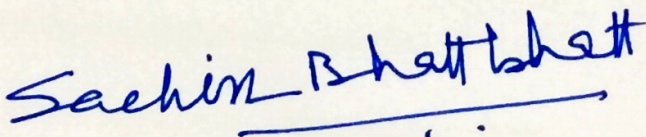
Date: 29.02.2020

Name & Signature of Interim Resolution Professional : **SACHIN DINKAR BHATTBHATT**

Sd/-

Place: Ahmedabad

Reg. No.: IBBI/IPA-003/IP-N000138/2017-2018/11514



SACHIN BHATTBHATT
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